

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 140 of 2011

Dated : 18th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited ...Appellant(s)
Versus
M.E.R.C. & Ors. ...Respondent(s)

Counsel for the Appellant(s): **Mr. J.J. Bhatt Sr. Adv.**
Mr. Hasan Murtaza
Mr. Aditya Parda

Counsel for the Respondent(s): **Mr. Krishnan Venugopal, Sr. Adv.**
Mr. Avijeet Kr. Lala
Ms. Anusha Nagarajan
Mr. M.G. Ramachandran with
Ms. Kanika Agnihotri and
Mr. Karan Minocha for MIAL
Mr. Buddy A. Ranganadhan with
Ms. Richa Bharadwaja for R-1

ORDER

The Learned Senior Counsel for the Appellant, the Learned Counsel for the Commission and the Learned Counsel for 'MIAL' have finished their arguments. The Learned Senior Counsel for the Respondent no.6 wants some time for making reply submissions.

Post the matter for making reply submissions by the Learned Senior Counsel for the Respondent no.6 on **09.05.2013 at 2.30 p.m.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt